

ITEM NO.44

Court 8 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 776/2020

(Arising out of impugned final judgment and order dated 02-09-2019 in CRR No. 993/2011 passed by the High Court of Punjab & Haryana at Chandigarh)

NEERAJ GUPTA

Petitioner(s)

VERSUS

PARDEEP KUMAR BANSAL & ORS.

Respondent(s)

(IA No. 4855/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 4856/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS /ANNEXURES

IA No. 88814/2021 - STAY APPLICATION

IA No. 38541/2021 - STAY APPLICATION)

Date : 20-10-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Amitabh Chaturvedi, Adv.
Mr. S.S. Ray, Adv.
Mr. Sangeeth Mohan K., Adv.
Mr. Ankit Monga, Adv.
Ms. Rakhi Ray, AOR

For Respondent(s) Ms. Tarannum Cheema, Adv.
Ms. Smrithi Suresh, Adv.
Mr. Akash Singh, Adv.
Mr. Sanjay Jain, AOR

Mr. Nikhil Goel, AOR
Ms. Naveen Goel, Adv.
Mr. Vinay Mathew, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let this matter be listed on a non-miscellaneous day immediately after the Diwali holidays.

The petitioner may request the Trial Court to grant an adjournment in the event the matter appears for hearing, in the meanwhile.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)